

Mr. Speaker: He has assured the House of it.

Shri Hem Barua: May I seek a clarification? Is it not a sad commentary on the administration that when such a subversive thing occurs in the Capital, when the Prime Minister sits in the Capital and when we have an army of police men to gather information, the Prime Minister comes and tell us that he has no information?

Mr. Speaker: The commentary he is passing is on the administration in general. That is not in question now. The Prime Minister has stated that he would make further enquiries, and if he gets further information. I do expect he would give it to the House.

Shri Harj Vishnu Kamath: On Monday.

Shri U. M. Trivedi: The report further says that these flags were obtained from the Chinese Embassy. Will that also be investigated?

Shri Narasimha Reddy (Rajampet): How is it that immediately or within a short time of the hoisting of these Communist flags at public places, the Chinese nationals or some of those officials belonging to the Chinese Embassy took snaps of it, indicating a deep-rooted conspiracy and collusion between the Communists and the Chinese? What action do Government propose to take to unearth this conspiracy and book the offenders?

Mr. Speaker: The Prime Minister has said he will make enquiries, and if something is found, a statement will be made.

Shri Ranga: What about the second part of the question? What action do they propose to take?

Shri Jawaharlal Nehru: The hon. Member, after deep thought, has repeated what has been said three times before. I do not understand it. I have merely read out or commented on a statement that has appeared in the newspaper. I have asked for a

report from the Delhi Administration. I have not received it.

Shri Ranga: Therefore, the comments made by him become relevant.

Mr. Speaker: Let that report be received then.

12.30 hrs.

PAPERS LAID ON THE TABLE

CHINESE NOTE AND GOVERNMENT OF INDIA'S REPLY

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Chinese note dated the 29th August, 1963.
- (ii) Government of India's reply dated the 4th September, 1963. [Placed in Library. See No. LT-1715/63.]

NOTIFICATION UNDER RUBBER ACT

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the Rubber Board Service (Recruitment) Second Amendment Rules, 1963 published in Notification No. S.O. 2465 dated the 31st August, 1963, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-1716/63.]

ACCOUNTS OF THE KHADI AND VILLAGE INDUSTRIES COMMISSION

Shri Manubhai Shah: On behalf of Shri Nityanand Kanungo, I beg to lay on the Table a copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1961-62 together with the Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956 [Placed in Library. See No. LT-1717/63.]